

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 1579/2000

New Delhi this the 22nd day of August, 2000

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Naresh Kumar
S/o Ratan Lal Harijan,
Village Asiyoki Gorawas,
Haryana.

..Applicant

(By Advocate: Shri S. Prasad)

Versus

1. Deputy Commissioner of Police,
IIIrd Bn., D.A.P., Vikaspuri,
New Delhi.
2. Addl. Commissioner of Police(AP)
Administrative Block,
New Police Line,
Kingsway Camp,
Delhi.

..Respondents

ORDER (Oral)

By Mr. Justice Ashok Agarwal, Chairman

A short grievance raised by the applicant in the present OA is that he has by his representation of 13.8.99 prayed for reinstatement in service on the ground that he had been dismissed from service merely on account of an order of conviction passed against him which has now been set aside and he has been acquitted. Aforesaid representation has so far remained to be considered and no decision thereon has been taken. In the circumstances, we find that ends of justice will be met by disposing of the present OA with a direction to the Dy. Commissioner of Police, Respondent No. 1 herein to dispose of aforesaid representation dated 13.8.99 and intimate his decision to the applicant within a period of three months from the date of service of this order.

[Signature]

2. Applicant had preferred an appeal against aforesaid order of dismissal. The same was, however, dismissed on the ground of limitation. Since the same was not considered on merits, respondent No. 1 will not hold the said order against the applicant while deciding his representation. No order as to costs.

(3)

V.K. Majotra

(V.K. Majotra)
Member (A)

Ashok Agarwal

(Ashok Agarwal)
Chairman

cc.